

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
STARRED QUESTION NO. *342
TO BE ANSWERED ON 03.04.2023**

Status of coal linkage project to Yamuna Nagar Power Plant

***342 Dr. Sonal Mansingh:**

Will the Minister of Coal be pleased to state:

- (a) the status of coal linkage project to Yamuna Nagar Power Plant;
- (b) the steps taken to ensure availability of enough coal for the plant;
- (c) the details of the combination of imported coal and domestic coal;
- (d) whether Government is following any criteria for supply of coal to various States of the country; and
- (e) if so, the details thereof?

**ANSWER
MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a) to (e): A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (e) of Rajya Sabha Starred Question No. 342 for answer on 03.04.2023 asked by Dr. Sonal Mansingh:

(a): Presently, Yamuna Nagar, Thermal Power Plant (TPP) of Haryana Power Generation Corporation Limited (HPGCL) has a coal linkage with Coal India Limited (CIL) for Annual Contracted Quantity (ACQ) of 2.80 Million Tonnes Per Annum (MTPA).

(b): In the current fiscal upto February, 2023, for the Yamuna Nagar TPP, against the pro-rated linkage of 2.54 Million Tonnes (MT), Haryana State Genco has asked for 2.19 MT of coal upto February, 23. 2.19 MT has been dispatched by CIL to the Yamuna Nagar TPP.

Moreover, to build up stock and to cater to the high demands during summers, CIL has offered an additional quantity of 1.09 MT of coal under additional offer of 2022-23 through RCR modes to Haryana State Genco.

Supply of coal to the power plants is a continuous process. To address the issues of coal supplies to Power Sector, an Inter-Ministerial Sub Group comprising of representatives from Ministry of Power, Ministry of Coal, Ministry of Railways, Central Electricity Authority (CEA), Coal India Limited (CIL) and Singareni Collieries Company Limited (SCCL) meet regularly to take various operational decisions to enhance supply of coal to Thermal Power Plants as well as for meeting any contingent situations relating to Power Sector including to alleviate critical coal stock position in power plants.

In addition to this, an Inter-Ministerial Committee (IMC) has been constituted comprising of Chairman, Railway Board; Secretary, Ministry of Coal; Secretary, Ministry of Environment, Forest and Climate Change and Secretary, Ministry of Power; to monitor augmentation of coal supply and power generation capacity. Secretary, Ministry of New and Renewable Energy and Chairperson, CEA are co-opted as Special Invitees as and when required by the IMC.

(c): Ministry of Power vide order dated 09.01.2023 directed Central / State Gencos and IPPs to take necessary actions to import coal through a transparent competitive procurement for blending at the rate of 6% by weight so as to have sufficient stock at their power plants for smooth operations till September, 2023. As per Central Electricity Authority (CEA), the Yamuna Nagar Thermal Power Plant (600 MW) is having stock of 1.827 LT of domestic coal and no stock of imported coal as on 26.03.2023.

(d) & (e): Supply of coal to Thermal Power Plants, Non-Regulated Sector (NRS), Fertilizer Sector, E-auctions and MSMEs through State Nominated Agencies was earlier governed by New Coal Distribution Policy, 2007 (NCDP). The provisions of coal linkages of the NCDP for Power Sector and the NRS have been replaced by the SHAKTI Policy, 2017 and auction of coal linkages for NRS, 2016 respectively.

Non-Regulated Sector: The policy on Auction of Coal Linkages to NRS, 2016 prescribes that allocation of linkages for NRS [except Fertilizer (Urea)] shall be

auction based. The new FSAs shall be for a maximum period of 15 years. With the amendment to the policy introduced in 2020, the tenure of coking coal linkages in the NRS linkage auction has been revised for a period upto 30 years. For auction of coal linkages under the Policy, separate quantities are earmarked for the sub-sectors of NRS.

Power Sector: SHAKTI (Scheme for Harnessing and Allocating Koyala Transparently in India) Policy, 2017 governs coal linkages to the Power Sector. The scheme provides various avenues under which the power plants can obtain short, medium & long term coal linkages. The Scheme has provisions for coal linkages on nomination basis to Government Gencos and on auction basis to Independent Power Producers.

Bridge Linkage for Specified end use plants of Central and State PSUs [Both in Power as well as Non-Power sector]: Bridge Linkage acts as a short term linkage to bridge the gap between requirement of coal of a specified end use plant of Central and State PSUs and the start of production from the linked allotted coal mine/ block. Bridge Linkage is allocated only against Schedule-III coal mines under CM (SP) Act and the coal blocks allotted under the MMDR Act.

E-auction of coal: Coal distribution through e-auction under NCDP was introduced with a view to provide access to coal for such consumers who are not able to source coal through the available institutional mechanism for reasons like the seasonality of coal requirement, limited requirement of coal not warranting long – term linkage. Coal India Limited was conducting e-auctions under different windows meant for Power Sector, NRS and traders. All the erstwhile e-auction windows of Coal India Limited / SCCL have now been clubbed into a single window. This single e-auction window will cater to all the Sectors viz. Power & Non Regulated Sector including traders.

Small, Medium & Other Sectors: Allocation of coal to Micro, Small & Medium Enterprises (MSMEs) are made as per NCDP where the MSMEs whose requirement is less than 10,000 tons per annum are required to take coal through the State Nominated Agencies (SNAs). The earmarked coal quantity is distributed through SNAs notified by the State Governments. The overall allocation to the SNAs is within the earmarked quantity of 8 MT.
